

## ACT NO. XVII OF 1919.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

(Received the assent of the Governor General on the 17th  
September, 1919.)

An Act further to amend the Land Acquisition  
Act, 1894.

I of 1894. **W**HEREAS it is expedient further to amend the  
Land Acquisition Act, 1894; It is hereby  
enacted as follows:—

1. This Act may be called the Land Acquisition Short title.  
(Amendment) Act, 1919.

I of 1894. 2. To clause (e) of section 3 of the Land Acquisition Act, 1894, the following shall be added, of section 3,  
namely:—“and includes a society registered under Act I of 1894.  
XXI of 1860. the Societies Registration Act, 1860, and a registered  
II of 1912. society within the meaning of the Co-operative  
Societies Act, 1912.”